

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 85090 of 2016

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-App-0101-15-16 dated 14.10.2015 passed by Commissioner of Central Excise (Appeals-I), Pune)

.....Appellant

**M/s Automotive Stampings &
Assemblies Ltd**

Gat No. 427, Medankarwadi,
Chakan, Tal-khed,
Pune

VERSUS

**Commissioner of Central
Excise, Pune-II**

ICE House, 41-A, Sasson Road,
Opposite Wadia College, Pune-411001

.....Respondent

Appearance:

Shri Vinayak Sangha, Advocate for the Appellant

Ms. Anuradha Parab, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87222 / 2021

Date of Hearing : 24.11.2021

Date of Decision : 24.11.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**